





Code	input services credit	in cash	duty paid	No.			code
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
CENVAT							

6. Details of other payments made:

Payments	Amount (Rs.)	Challan No.	Date	Bank Code	Branch Code	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Other payments (Specify)						

7. Self- assessment memorandum:

- a) I hereby declare that the information given in this Return is true, correct and complete in every respect and that I am authorized to sign on behalf of the assessee
- b) During the quarter, total Rs. \_\_\_\_\_ was deposited vide GAR7 Challans (copies enclosed).
- c) During the quarter, invoices bearing S. No .\_\_\_\_\_to S.No \_\_\_\_\_were issued

Date:

Place:

(A) Name and signature of Assessee or Authorised Signatory

ACKNOWLEDGMENT

Return of excisable goods cleared @ 1% or @ 2% duty for the quarter									
From:	M	M	Y	Y	Y	Y			
To:	M	M	Y	Y	Y	Y			

	D	D		M	M		Y	Y	Y	Y
Date of receipt										

Name and Signature of the Range Officer with  
Official Seal

### INSTRUCTIONS

1. Indicate the 15-digit PAN based registration number and the name as appearing in the Registration Certificate.
2. In case more than one item is manufactured, additional row may be inserted in each table, wherever necessary.
3. In case the goods are cleared for export under Bond, the details of clearance may be mentioned separately.
4. 8-digit CETSH Number may be indicated under the column CETSH.
5. Wherever quantity codes appear, indicate relevant abbreviations as given below

<b>Quantities</b>	<b>Abbreviations</b>	<b>Quantities</b>	<b>Abbreviations</b>
Centimetre(s)	cm	Metre(s)	M
Cubic centimetre(s)	cm <sup>3</sup>	Square metre(s)	m <sup>2</sup>
Cubic metre(s)	m <sup>3</sup>	Millimeter(s)	mm
Gram(s)	g	Metric tonne	mt
Kilogram	kg	Number of pairs	pa
Kilolitre	kl	Quintal	q
Litre(s)	l	Tonne(s)	t
Thousand in number	Tu	Number	u

6. In the column (10) of Table at serial number 3, the assessable value means,
  - (a) where goods attract ad valorem rate of duty, the value under section 4 of Central Excise Act, 1944 (1 of 1944);
  - (b) where goods are covered under section 4A of the Act, the assessable value as worked out under MRP after allowing deductions as provided under section 4A of the Act;

- (c) in case of goods for which the tariff value is fixed, such tariff value. For example, in case of articles of jewellery or parts of articles of jewellery or both, falling under heading 7113 of the First Schedule to the Central Excise Tariff Act, 1985 (5 of 1986), aggregate of first sale values fixed under notification No. 33/2016 Central Excise (N.T.), dated 26.07.2016.
- (d) in case of exports under Bond, the ARE-1 /ARE-2 /invoice value.

7. In the case of articles of jewellery or parts of articles of jewellery, the Unit of quantity in column (4), (6), (7), (8) and (9) of the Table at serial number 3 means weight in grams for precious metals and carats for precious stones embedded therein.

8. Details of any other payments like arrears, interest etc. may be mentioned in serial number 6.

[F. No. 354/25/2016 –TRU (Pt.-I)]

(Anurag Sehgal)  
Under Secretary to the Government of India